

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A. No.104/2014

Monday, this the 17<sup>th</sup> October, 2016

**Hon'ble Mr. K.N. Shrivastava, Member (A)**

B.P. Makhija  
r/o Address N-21  
Xavier Apartment, Pitampura, Delhi – 110 034  
(Nemo)

..Applicant

Versus

1. Chief Secretary  
Govt. of NCT of Delhi  
Delhi Secretariat, IP Estate  
New Delhi – 2
2. Director of Education  
Govt. of NCT of Delhi  
Old Secretariat, Delhi – 54
3. Principal Secretary  
Vigilance Department  
Govt. of NCT of Delhi  
Delhi Sachivalaya, IP Estate  
New Delhi – 2
4. Principal Secretary  
Services Department  
Govt. of NCT of Delhi  
Delhi Sachivalaya, IP Estate  
New Delhi – 2

..Respondents

(Mr. Vijay Pandita, Advocate)

**O R D E R (ORAL)**

None for the applicant. Even on the earlier three dates, viz. 11.02.2016, 29.03.2016 and 04.08.2016, none represented the applicant. It seems he has lost interest in prosecuting the case.

2. In this view of the matter, the O.A. is dismissed for default and non-prosecution.

**( K. N. Shrivastava )  
Member (A)**

**October 17, 2016**  
/sunil/